

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

C.P.NO.42/98 in D.A.NO.1584/97

Between:

Dt. of Order: 26.3.98.

J.K.Gopal

...Applicant

And

1. Sri S.Venkata Swamy, Sub Divisional Engineer, Phones, BHEL MIG & GCBL Telephone Exchange, Hyderabad.
2. Sri Venkatesam, Telecommunication(Rural), Hyderabad.

...Respondents.

Counsel for the Applicant : Mr.K.Venkateswara Rao

Counsel for the Respondents : Mr.N.R.Devraj

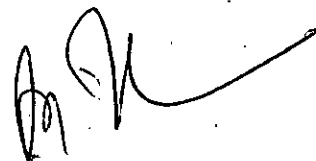
CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Mr.K.Venkateswara Rao for the Applicant and Mr.N.R.Devraj for the Respondents. The C.P. is not pressed. Hence dismissed as not pressed. No costs.



DEPUTY REGISTRAR

To

1. Sri S.Venkata Swamy, Sub Divisional Engineer, Phones, BHEL MIG & GCBL Telephone Exchange, Hyderabad.
2. Sri Venkatesam, Divisional Engineer, Telecommunications, (Rural), Hyderabad.
3. One copy to Mr.K.Venkateswara Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr.N.R.Devraj, Sr.CESC, CAT, Hyderabad.
5. One duplicate copy.

YLKR